

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 1459
TO BE ANSWERED ON 28.07.2021

Policy of Coal India

1459. SHRI MAHESH SAHOO :

Will the Minister of COAL be pleased to state:

- (a) whether different rehabilitation and resettlement policies are being followed by Coal India Organisations and if so, the details thereof;
- (b) the details of the rehabilitation and resettlement policy of Coal India and others who acquire land from public;
- (c) whether all companies are providing jobs to one person from families whose land has been acquired as has been the laid down procedure;
- (d) if so, the details thereof and if not, the manner for violation and the corrective steps taken in this regard; and
- (e) whether the Government also makes up for the gross violation towards the land givers and if so, the details thereof?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): Subsidiaries of Coal India Limited (CIL) except Mahanadi Coalfields Limited (MCL) are following R&R Policy of CIL along with some subsidiary wise modification considering the unique conditions prevailed thereon and related clarifications provided by Ministry of Coal apropos enactment of RFCTLARR (Removal of Difficulties) Order, 2015 for the land acquired under the Coal Bearing Areas (Acquisition & Development) Act, 1957. R&R Policy of Odisha State Government is followed by the MCL.

(b): The benefits extended to the land owners under R&R Policy of CIL and certain modification by the respective subsidiaries read with all three Schedules of RFCTLARR Act, 2013 are as under:-

1. Land compensation – as per legal norms, in view of mode of acquisition. In case of land acquired under CBA (A&D) Act, 1957 (Mostly in case of subsidiaries of CIL)

compensation is determined in line with the provisions of First Schedule of RFCTLARR Act, 2013.

2. Cost of the Houses – As per valuation of the Appropriate Authority.
3. Employment – one employment for every 02 acres of land for all subsidiaries except MCL where employment is provided as per R&R Policy of Odisha Government.
4. One time cash compensation in lieu of Employment.
5. Household plot to the displaced family at R&R site made by the subsidiaries.
6. One time monetary compensation in lieu of plot.
7. Cattle-shed allowance.
8. Shifting allowance.
9. Minimum agriculture wages for a period of one year.
10. Annuity as per CIL’s Annuity Scheme, 2020. etc.

(c) & (d): Subsidiaries of CIL except MCL are providing direct employment to the land losers at the rate of one employment for every 02 acres of land either in descending order of land lost or under package deal concept, where small land owners are allowed to club their small portion of land to make 02 acres of land for one employment of their nominee.

MCL is providing employment to the displaced family as per R&R Policy of Odisha State Government. All eligible land owners are being provided employment and there is no such violation in this regard. Employment provided by the subsidiaries in the last five years against land are as under :

Year	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	TOTAL
2015-2016	278	68	313	973	177	755	31	2595
2016-2017	316	7	117	1115	176	377	43	2151
2017-2018	422	12	172	1008	254	961	18	2847
2018-2019	412	8	73	453	319	662	2	1929
2019-2020	253	14	138	573	308	383	21	1690
2020-2021	235	10	106	867	198	482	94	1992

(e): In view of reply given at (c) and (d) above, no corrective steps are required by CIL and its subsidiaries.
